

SECTION-IX
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 4516 OF 2015
WITH PRAYER FOR INTERIM RELIEF

WITH
INTERLOCUTORY APPLICATION NOS. 3 AND 4

(Applications for permission to file additional documents and exemption from filing Official Translation)

AMBADAS KHANDUJI SHINDE AND ORS.PETITIONERS
-VERSUS-
ASHOK SADASHIV MAMURKAR AND ORS.RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 23rd September, 2016 when the Court was pleased to passed the following order:

**"Perused the letter.
Rejoinder affidavit be filed within two
weeks.
List thereafter."**

It is submitted for information of the Hon'ble Court that Ms. Anagha S. Desai, Advocate for the petitioner has filed rejoinder-affidavit and the same has been included in the paper-books.

It is further submitted that Mr. C. S. Ashri, Advocate for the respondents has on 23.12.2016 filed additional documents along-with applications for permission to file additional documents and exemption from filing Official Translation which are registered as I. A. Nos. 3 and 4. The said documents have been included in the paper-books.

Service of notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this report.

Dated this the 30th day of January, 2017.

ASSISTANT REGISTRAR

Copy to:

Ms. Anagha S. Desai, Advocate
Mr. C. S. Ashri, Advocate

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ASSISTANT REGISTRAR